

Name of the Corporate Debtor : Metenerre Limited

Date of commencement of CIRP: 03 October 2020

List of creditors as on : 05 April 2024 (Version 10)

Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

List of secured financial creditors belonging to any class of creditors

(Amount in ₹) Annexure - 1

S.No	Name of creditor	Details of claim received		Details of claim admitted						Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC				
1	National Asset Reconstruction Company Limited		30,222,529,547	30,066,692,836	Secured	30,066,692,836	30,066,692,836	No	95.39%	-	155,836,711	-	Please refer note 1 and 2
2	Indian Bank	6-Jan-21	340,700,309	333,640,687	Secured	333,640,687	333,640,687	No	1.06%	-	7,059,622	-	Please refer note 3
	Total		30,563,229,856	30,400,333,523	-	30,400,333,523	30,400,333,523	-	96.45%	-	162,896,333	-	

Notes:

- In addition to the security interest, loans are also secured by the personal guarantee extended by Mr. Raman Gupta, Mrs. Kiran Gupta and corporate guarantee by Metenerre (Global) Ltd.
- Pursuant to the Deed of Assignment dated 28 March 2024 and under the provisions of Section 5 of the SARFAESI Act, the consortium of lenders comprising of State Bank of India, Bank of Baroda, Punjab National Bank, IDBI Bank, Canara Bank, Bank of India, DBS, EXIM Bank and Axis Bank ("Consortium of Lenders"), have assigned / transferred the outstanding debt/financial assets along with underlying securities interest, pledge of shares, guarantee, receivables etc. charged for such financial assistances granted to the Corporate Debtor in favor of National Asset Reconstruction Company Limited ("NARCL") and NARCL, acting in its capacity as Trustees of NARCL Trust - 0011 has acquired all such its rights, title, and interest in respect of the financial debt of the Corporate Debtor. Further, Bank of Baroda and Axis Bank, have not assigned their claims filed under the CIRP of the Corporate Debtor for the corporate guarantee claim in Met Trade UAE FZC. Accordingly, they will continue as unsecured financial creditor of the Corporate Debtor, to the extent of their claim filed for the corporate guarantee given by Metenerre Limited against loan granted to Met Trade UAE FZC.
- In addition to the security interest, loans are also secured by the personal guarantee extended by Mr. Raman Gupta and Mrs. Kiran Gupta.